

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**CA No.95/2021
And
CP No.53/Chd/Hry/2021**

**Under Section 252(3) of the
Companies Act, 2013 & R 11
of the NCLT Rules, 2016**

In the matter of:

M/s TM Flightforsure Pvt. Ltd. & Ors. ...Petitioner

Versus

Registrar of Companies, NCT of Delhi & Haryana ...Respondent

And in the matter of:-

CA No.95/2021

M/s TM Flightforsure Pvt. Ltd. & Ors. ...Applicant

Versus

Registrar of Companies, NCT of Delhi & Haryana ...Respondent

Present through Video Conferencing : -

Mr. Pankaj Khullar, Advocate for the petitioner

CP No.53/Chd/Hry/2021

Heard Mr. Pankaj Khullar, the learned counsel for the applicant.

Issue notice of this petition to the concerned Registrar of Companies and concerned Income Tax Department. The learned counsel for the petitioner shall collect the notice from the Registry and serve the same immediately on the concerned Registrar of Companies and concerned Income Tax Department by speed post and through e-mail along with copy of petition and the entire paper book and file affidavit of service along with copy of email sent, postal receipts and tracking reports within three weeks.

2. Reports/reply be filed by the concerned Registrar of Companies and concerned Income Tax Department within three weeks, with a copy in advance to the counsel opposite, after receipt of the notice and response thereto, if any,

may be filed within two weeks thereafter with a copy in advance to the counsel opposite. List the matter on 29.11.2021.

CA No.95/2021

In the circumstances, the bank account bearing No.071505000518 in ICICI Bank, Branch 65/7, New Rohtak Road, Delhi -110005 standing in the name of the Company is permitted to operate in accordance with Section 250 of the Companies Act until further orders. Accordingly, CA No.95/2021 is disposed of.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

July 16, 2021
AV